

CHAPTER XXXI

PRESENTATION OF PROCEEDINGS AT THE OFFICE OF THE HIGH COURT AT NAGPUR, AURANGABAD AND PANAJI, GOA

¹1. Presentation of matters at Nagpur, Aurangabad and Goa, — All appeals, applications, references and petitions including petitions for exercise of powers under Articles 226 and 227 of the Constitution arising in the Judicial Districts of Akola, Amravati, Bhandara, Buldhana, Chandrapur, Nagpur, Wardha, Yavatmal and Gadchiroli which lie to the High Court of Bombay shall be presented to the Additional Registrar of that High Court at Nagpur and shall be disposed of by the Judges sitting at Nagpur:

1. Substituted by Notification No. P.3603/86 Dt. 7-8-1986.

Provided that the Chief Justice may, in his discretion, order that any case arising in any such District shall be heard at Bombay:

Provided further that the Chief Justice may, in his discretion, order that any case presented at Bombay be heard at Nagpur.]

²[2. All appeals, applications, references and petitions including petitions for exercise of powers under Articles 226 and 227 of the Constitution arising in the Judicial Districts of Ahmednagar, Aurangabad, Beed, Jalgaon, Jalna, Nanded, Osmanabad, Parbhani and Latur which lie to the High Court at Bombay shall be presented to the Additional Registrar at Aurangabad and shall be disposed of by the Judges sitting at Aurangabad:

2. Substituted by Notification No. P.3602/88, Dt. 30-12.1988.

Provided that the Chief Justice may, in his discretion, order that any case or class of cases arising in any such District shall be heard at Bombay:

Provided further that the Chief Justice may, in his discretion, order that any case presented at Bombay be heard at Aurangabad.]

³[3. All appeals, applications, references, petitions including petitions for exercise of powers under Articles 226 and 227 of the Constitution of India, arising in the State of Goa, which lie to the High Court at Bombay, shall be presented to the Special Officer at Panaji, Goa and shall be disposed of by the Judges sitting at Panaji, Goa ;

3. Substituted by Notification No. P. 3604/87 Dt. 3-11-1987.

Provided that the Chief Justice may, in his discretion, order that any case arising in the State of Goa shall be heard at Bombay:

Provided further that the Chief Justice may, in his discretion, order that any case presented at Bombay be heard at Panaji, Goa.

4. All appeals, applications, references and petitions including petitions for exercise of powers under Articles 226 and 227 of the Constitution of India, arising in the

Union Territories of Daman and Diu and the Union Territories of Dadra and Nagar Haveli which lie to the High Court at Bombay, shall be presented to the Additional Registrar (Judicial), High Court of Judicature, Bombay, at Bombay and shall be disposed of by the Judges sitting on the Appellate Side:

Provided that the Chief Justice may, in his discretion, order that any case arising in the Union Territories of Daman and Diu shall be heard at Panaji, Goa;

Notwithstanding anything contained in the amended Rules 3 and 4 above all cases arising in the existing Union Territories of Daman and Diu, which according to the Rules before the present amendment, have been filed at Panaji Bench, shall continue as before and shall be disposed of unless all the litigating parties desire otherwise, by the Panaji Bench of the High Court of Bombay.]

⁴[Explanation – However, all appeals, applications references and Petition in exercise of powers under Articles 226 and 227 of the Constitution of India arising from the proceedings pending in the Courts of the State of Goa and arising from out of the Union Territory of Daman and Diu shall be, presented at Panaji Bench]

4. Added by Notification No. P. 3601/89, Dt. 7-10-1989.

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